



At NHRC, Shah says don't apply western norms of rights here

EXPRESS NEWS SERVICE

NEW DELHI, OCTOBER 12

HOME MINISTER Amit Shah on Saturday said that India's human rights policy must focus on the rights of civilians killed by militants or Maoists as much as it does on police atrocities and custodial deaths.

"There is no bigger violation of human rights than those affected by militants in Kashmir or Naxals. We must look at these issues with an Indian outlook," Shah said, while speaking at the 26th foundation day of the National Human Rights Commission (NHRC).

Shah, who was the chief guest at the event, said that western standards of human rights cannot be blindly applied to Indian issues. "Women not having access to toilets and safe methods of cooking is a human rights issue. Modi government has ensured upliftment of millions of individuals from these situations," he said, enumerating the government's efforts at increasing the standard of living.

The Union minister said that under Prime Minister Narendra Modi's leadership, India is moving towards a scenario where there will be no human rights violations.

"India has an inbuilt framework of human rights. Our family values have special protection of women and children, and villages look after the poor believing it to be part of their dharma," he said.

NHRC chairperson and former



Amit Shah at the 14th Annual Convention of the Central Information Commission in New Delhi on Saturday. PTI

Chief Justice of India H L Dattu said that the government has supported the commission in fulfilling its mandate. "The Home Minister's presence is a source of encouragement to NHRC," he said.

Dattu added that the NHRC has fulfilled its mandate by tackling pressing issues related to bonded labour and custodial deaths.

According to the commission, in 2018-19, the backlog of legal cases has significantly reduced, and only cases which were filed after 2017 are currently pending. It said that the NHRC has heard and decided 691 cases and granted compensation worth Rs 25.38 crore.

Dattu credited senior IPS officer Prabhat Singh, Director General (Investigation) of the NHRC who was appointed in January, with bringing down the pendency of cases.

Zero tolerance towards custodial deaths: Shah

TRIBUNE NEWS SERVICE

NEW DELHI, OCTOBER 12

Maintaining that the government has zero tolerance towards custodial deaths, extra-judicial killings and police atrocities, Union Home Minister Amit Shah today emphasised that acts of terror, violence and other human deprivations should also be treated with equal concern in protection of human rights.

Addressing the 26th foundation day celebrations of National Human Rights Commission (NHRC) in Delhi, Shah, in a strong reposte to critics, countered that the Narendra Modi government was working extensively to protect the human rights.

“The government is providing electricity to households, free medical services and gas connections. Providing toilets is also ensuring the human rights of people and the Modi government has done a massive work in the direction to



Home Minister Amit Shah being presented a memento by NHRC Chairperson HL Dattu in New Delhi on Saturday. PTI

provide these rights to the people,” the minister said.

Shah said, “40,000 civilians have been killed since Independence in Kashmir by militants. Is that not an attack against human rights? I would like to ask, do the families of people who died due to terrorism in Kashmir have no human rights?”

Noting that India’s social structure has an inherent strength to protect human rights of poor, weaker sec-

tions, women and children, Shah asked the NHRC to broaden the arc of its cognisance to other aspects of the rights. “I believe human rights norms made by the UNHRC are not applicable in India. Their definition of human rights is limited. We should make our own definition.”

Invoking Mahatma Gandhi, Shah said his principles and values encompassed a wide range of human rights.

AMIT SHAH AT NHRC EVENT

Human Rights need to be seen in Indian perspective

World standards different from Indian situations

PNS ■ NEW DELHI

There has not been a bigger violation of human rights than against those who are victims of terrorism and naxalism, Union Home Minister Amit Shah said on Saturday at the 26th National Human Rights Commission (NHRC) foundation day celebration here, amid concerns over human rights issues in Kashmir from several quarters.

He said that human rights in the country need to be looked at with an "Indian perspective". "There is an essential difference in "human rights" as it should be seen in India and in the rest of the world because of the inherent difference in beliefs and circumstances", added the BJP president.

Citing Kashmir as an example, Shah said that more than 40,000 people have been killed because of terrorism in Kashmir since the 1990s. "Don't they have human rights? The NHRC should also look into this," he said. The practice of human rights in the country has been built into the Indian way of life, Shah said. "If we go by global parameters [on measuring human rights violations in India and in the rest of the world], it won't be right. As far as the rights of children and



Union Home Minister Amit Shah being presented a memento by former Chief Justice of India and NHRC Chairperson HL Dattu during NHRC foundation day function at DRDO Bhawan in New Delhi on Saturday

PTI

women are concerned, those of the poor and underprivileged are concerned... they are inbuilt within the society, within our family, without any intrusion from law," Shah said.

While emphasising on zero tolerance towards custodial deaths and police atrocities; he spoke for the protection of human rights of the victims of terrorism and those who have been unable to enjoy the fruits of development because of the violence inflicted by naxalism and terrorism. "I think the time has come to look at human rights from a new dimension," he added.

The BJP leader said thousands of outfits are working on ground to ensure that human rights are enforced there. These too, he argued, should be given space and platform by the NHRC. "The Modi Government has fought successfully against human rights violations. When people don't

have access to toilets, is it not a violation of human rights? When people are forced to burn twigs to cook food, is it not a violation of human rights? By providing 13 crore gas connections, 10 crore toilets, 2.5 crore toilets and 3-3.5 crore houses with electricity, the Modi Government carried out the biggest exercise towards restoring human rights anywhere in the entire world," Shah said.

"Our saints have written literature that explicitly talks about human rights. They gave us the slogan of 'Vasudhaiva Kutumbakam (the world is one family)'. So when we were thinking of the entire world, you can see that concerns like human rights were inbuilt in our system," he said.

Shah added that there could not be a better charter of human rights than Narsi Mehta's 'Vaishnava Jana To', sung and immortalised by Mahatma Gandhi.



Hindu, The, Delhi

Sunday, 13th October 2019; Page: 10

Width: 8.38 cms; Height: 49.36 cms; a3; ID: 24.2019-10-13.70

Expand definition of human rights: Amit Shah

SPECIAL CORRESPONDENT

NEW DELHI

There was a need to expand the definition of human rights beyond the international standards as it was not sufficient in the Indian context, Union Home Minister Amit Shah said on Saturday.

Addressing the National Human Rights Commission's 26th foundation day celebration here, Mr. Shah said India would not be as successful in furthering the cause of human rights if it did not go beyond the international standards.

"India and the world have different concepts and situations regarding human rights. If we evaluate it with the world's standards, then perhaps that is not right," he said, adding that the protection of human rights of women and children was "in-built in the social fabric and family system".

Referring to NHRC chairperson Justice (retired) H.L. Dattu, he said: "I request Mr. Dattu to go beyond legal boundaries and give space and a platform to the many people working for human rights protection on their own, as a matter of duty."

He added there was a need to combine the "new concept" of human rights with the traditional.

"I know when I say human rights, people see the meaning as police atrocities and custodial deaths, which is a fact. We have no objections. Every citizen should get the Constitutionally-guaranteed protection. There is no dispute.

"But there are so many other dimensions, which we have to see with different perspectives," he said.



Need to redefine global human rights norms in Indian context, says Shah

TIMES NEWS NETWORK

New Delhi: Home minister Amit Shah on Saturday said global human rights norms — which tend to focus on police atrocities, custodial deaths and extra-judicial killings — need to be redefined in the Indian context to include denial of a life of dignity due to poverty and rising violence.

Speaking at the 26th Foundation Day celebrations of National Human Rights Commission here, Shah said while police atrocities, unexplained custodial deaths and extra-judicial killings should be avoided at all costs, dealt with sternly and justice ensured, there was a need to spell out “human rights” in the Indian context and widen its scope to include rights of citizens to a life of

“The biggest challenges to human rights in our country are poverty and rise in violence. The 5 crore homeless people, 15 crore without access to LPG, 50 crore lacking access to health facilities and 10 crore without toilets were all facing violation of human rights. The Modi govt has tried to fight poverty and assure human rights to around 70 crore people

AMIT SHAH | Home minister

dignity with access to basic facilities like health, security, toilets, housing, education etc.

Bringing up the example of Jammu & Kashmir, Shah said around 40,000 people have been killed due to terrorist violence since 1990. “Didn’t their families have human rights?” he asked. “Due to Naxalism, many districts in the country have been denied development. Many lives have been

lost, many families destroyed... I maintain that there can’t be a more serious human rights violation than the sufferings of people hurt by terrorism and Left-wing extremism.”

Shah, in his speech delivered in the presence of NHRC chairperson Justice H L Dattu and other members of NHRC, stated: “I believe human rights norms as defined at the international level and in the Indian

context are very different... We must think about expanding the scope of human rights to include many other parameters”.

“The biggest challenges to human rights here are poverty and rise in violence. The 5 crore homeless people, 15 crore without access to LPG, 50 crore lacking access to health facilities and 10 crore without toilets four years ago were facing violation of their human rights. The Modi government has tried to fight poverty and assure human rights to around 70 crore people by reaching them these facilities,” he stated.

“If NHRC works with the government as well as NGOs and organisations working at the grassroots, this would become the most comprehensive effort across the world to secure human rights,” he stated.



Morning Standard, New Delhi

Sunday, 13th October 2019; Page: 9

Width: 6.13 cms; Height: 12.24 cms; a4; ID: 50.2019-10-13.71

'Need for new human rights definition'

New Delhi: Union Home Minister Amit Shah on Saturday pitched for a new definition of human rights in India saying, it needs to be looked at with an 'Indian perspective'. Addressing the 26th foundation day celebrations of National Human Rights Commission (NHRC), Shah said there was an essential difference in 'human rights' as it should be seen in India and in the rest of the world because of the inherent difference in beliefs and circumstances. Shah said Modi government's efforts to provide toilets, houses, electricity to the poor in his first five years was the biggest effort towards restoring human rights in the entire world.



■ Union home minister Amit Shah receives a sapling from NHRC general secretary Jaideep Govind in New Delhi on Saturday.

PTI

Shah highlights need to redefine human rights

HT Correspondent

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NEW DELHI: Union home minister Amit Shah on Saturday called for the need to redefine human rights in the Indian context, saying that the definition should not be limited to custodial deaths or extra judicial killings.

Speaking on the occasion of the National Human Rights Commission's (NHRC) 26th Foundation Day on Saturday, Shah said, "Global parameters should not be only parameters. It's the time to redefine rights violations with the Indian perspective and should include poverty and violence in our society."

"We have approached the human rights issue with a narrow prism," he added.

The home minister said terrorism or Maoism were the biggest cause of human rights violations, but those killed in such acts and their families did not get as much attention as those killed in police custody. The Centre, he said, had zero-tolerance on custodial deaths and extra judicial killings.

He said more than 40,000 people have been killed in Kashmir since 1990, while Maoism has thwarted the development of several districts. "Was this not a violation of the human rights of these people? But it was never discussed! Modi has solved the problems of these 70 crore people and protected their human rights."

"Indian context is different from rest of the world. We have to redefine human rights according to our challenges and situation,"

he added, while highlighting that denial of basic facilities such as housing, medical aid, cooking gas and electricity, among others should also fall in the purview of human rights violation.

The minister said protection of human rights of children, women, poor and marginalised sections were inbuilt in the social fabric of the country. "In our family system, the human rights of children and children are protected without any interference of law. In villages, there are many organisations which are helping the poor and the underprivileged as their duty for years."

Underlining the welfare measures of the Narendra Modi-led government, he said five crore families did not have housing facilities, 3.5 crore household were deprived of electricity, 15 crore families did not had access to clean cooking fuel and 50 crore people had no medical insurance cover but the Narendra Modi government has tried to address this issue by taking these facilities to intended beneficiaries after 2014.

'GOVT REDUCED NEED TO FILE RTI PLEAS'

The objective of the Modi government is to proactively put out as much information as possible in public domain to reduce the need for RTI applications, Union home minister Amit Shah said on Saturday. The success of a government does not lie in the high number of Right to Information (RTI) applications, Shah said while addressing the Central Information Commission convention.



Hindustan Times, Delhi

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Width: 8.69 cms; Height: 21.51 cms; a4; ID: 16.2019-10-13.6

SHAH: IT'S TIME TO REDEFINE HUMAN RIGHTS

NEW DELHI: Union home minister Amit Shah on Saturday called for the need to redefine human rights in the Indian context, saying that the definition should not be limited to custodial deaths or extra-judicial killings.

Speaking on the occasion of the National Human Rights Commission's (NHRC) 26th Foundation Day on Saturday, Shah said, "Global parameters should not be only parameters. It's the time to redefine rights violations with the Indian perspective and should include poverty and violence in our society."

"We have approached the human rights issue with a narrow prism," he added.

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»P10

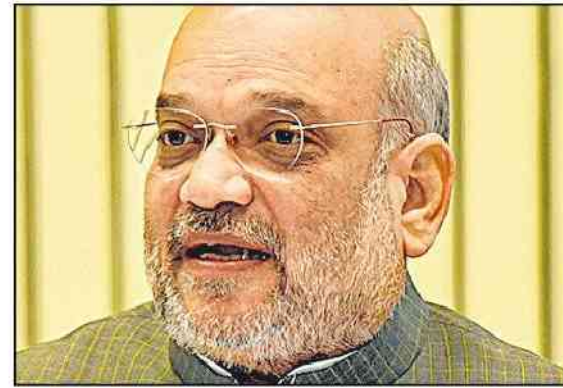
आतंकवाद मानवाधिकार का सबसे बड़ा दुश्मन: शाह

नई दिल्ली | विशेष संवाददाता

गृहमंत्री अमित शाह ने शनिवार को आतंकवाद और नक्सलवाद को मानवाधिकार का सबसे बड़ा दुश्मन बताया। उन्होंने कहा कि मानवाधिकार की रक्षा सरकार का दायित्व है। सरकार इसके प्रति कटिबद्ध है। पुलिस हिरासत में मौत के साथ ही उसकी आतंकवाद और नक्सलवाद के प्रति भी शून्य सहिष्णुता की नीति है।

राष्ट्रीय मानवाधिकार आयोग के 26वें स्थापना दिवस समारोह में मुख्य अतिथि के तौर पर पहुंचे शाह ने कहा कि बीते 30 वर्षों में अकेले कश्मीर में 40 हजार से ज्यादा लोगों की मौत आतंकवाद के कारण हुई। नक्सलवाद के चलते कई जिले विकास से वंचित रह गए, कई लोगों की जान गई। क्या यह सब मानवाधिकारों का हनन नहीं है?

उन्होंने मानवाधिकार के वैश्विक मानकों को भारतीय परिप्रेक्ष्य में अपर्याप्त बताया। अंतरराष्ट्रीय स्तर पर मानवाधिकारों के संरक्षण और सुरक्षा के लिए जो मानक बनाए गए हैं, वे भारत जैसे देश के लिए पर्याप्त नहीं हैं। हम अगर इनके दायरे में रहकर मानवाधिकार पर विचार करेंगे तो हमारे



दो टूक

- केंद्र सरकार की दोनों के प्रति शून्य सहिष्णुता की नीति
- संरक्षण के अंतरराष्ट्रीय मानक भारतीय परिप्रेक्ष्य में पर्याप्त

देश की समस्याओं को समाप्त करने में शायद ही सफल हो पाएंगे। गृहमंत्री ने एनएचआरसी के 26 साल के सफर में आई चुनौतियों और उपलब्धियों पर चिंतन कर मानवाधिकार कानून को और सुदृढ़ बनाने पर जोर दिया। उन्होंने कहा कि मानवाधिकारों की रक्षा भारतीय संविधान में समाहित है। हमारे संविधान निर्माताओं ने जिस प्रकार मानवाधिकारों की रक्षा को महत्व दिया और इसकी व्यवस्था कायम की, वैसा किसी और देश में नहीं हुआ। गृहमंत्री ने दावा किया कि भारत का मानवाधिकार कानून पहले से कहीं अधिक समावेशी बन गया है।

एनएचआरसी के स्थापना दिवस कार्यक्रम में शामिल हुए गृह मंत्री आतंकवाद के पीड़ितों से ज्यादा किसी के मानवाधिकारों का हनन नहीं हुआ: शाह

मानवाधिकारों की रक्षा के
लिए मोदी सरकार बहुत
काम कर रही है

भास्कर न्यूज़ | नई दिल्ली

केंद्रीय गृह मंत्री अमित शाह ने कहा है कि देश में आतंकवाद और नक्सलवाद के पीड़ितों से ज्यादा किसी के मानवाधिकारों का उल्लंघन नहीं हुआ। हजारों लोग आतंकवाद और नक्सलवाद की भेंट चढ़ गए। अकेले कश्मीर में ही 1990 के बाद से 40 हजार से ज्यादा लोग आतंकवाद के कारण मारे गए। यह बात उन्होंने शनिवार को राष्ट्रीय मानवाधिकार आयोग के स्थापना दिवस पर कही।

शाह ने कहा कि हिरासत में मौत और पुलिस के अत्याचार मानवाधिकारों का हनन है। यह बिल्कुल नहीं होना चाहिए। लेकिन देश में हजारों लोग आतंकवाद के कारण मारे गए। क्या उनके परिवार वालों का कोई मानवाधिकार नहीं है। नक्सलवाद के कारण देश के कई जिले विकास से महरूम हैं। कई लोगों की जान गई। क्या इन लोगों के मानवाधिकारों का हनन नहीं हुआ। मानवाधिकार आयोग को इन चीजों को अलग ढंग से देखना चाहिए। उन्होंने कहा कि लोगों के मानवाधिकारों की रक्षा के लिए मोदी सरकार बहुत काम कर रही है। क्या लोगों के पास घर, बिजली नहीं होना उनके मानवाधिकार का हनन नहीं है। लोग परिजनों का इलाज नहीं करा पाते, क्या यह मानवाधिकार का हनन नहीं है। सरकार ने विभिन्न योजनाओं के माध्यम से देश के 70 करोड़ लोगों के

इधर, विश्व हिंदू परिषद के महायज्ञ कार्यक्रम में पहुंचे शाह



मंदिर दर्शन: गृह मंत्री अमित शाह शनिवार को संघ नेता भैर्याजी जोशी के साथ बिड़ला मंदिर में विश्व हिंदू परिषद के महायज्ञ कार्यक्रम में पहुंचे।

**केंद्रीय सूचना आयोग के सम्मेलन में भी गृह मंत्री ने
की शिरकत, बोले- आरटीआई ने बड़ी खाई पाटी**

नई दिल्ली | केंद्रीय गृह मंत्री अमित शाह ने कहा है कि सरकार ऐसी व्यवस्था बनाना चाहती है कि लोगों को सूचनाएं पाने के लिए आरटीआई लगाने की जरूरत ही न पड़े। इसलिए ज्यादा से ज्यादा जानकारियां सार्वजनिक डोमेन में रखी जा रही हैं। 14वें आरटीआई दिवस पर केंद्रीय सूचना आयोग के सम्मेलन में शाह ने कहा कि आजादी से पहले प्रशासन का उद्देश्य अपने आकाओं की इच्छा पूरी करना था। इससे जनता और प्रशासन के बीच बड़ी खाई बन गई थी। पर आरटीआई ने यह खाई पाटने का काम किया है। उन्होंने कहा कि आरटीआई एक्ट अन्याय रहित सुशासन देने की दिशा में अच्छा प्रयास है। भ्रष्टाचार मुक्त व्यवस्था देने और अधिकारों का अतिक्रमण नियंत्रित करने में भी आरटीआई ने भूमिका निभाई है।

मानवाधिकारों की रक्षा की है। गृह मंत्री ने कहा कि पूरी दुनिया महात्मा गांधी की 150वीं जयंती मना रही है। उनके

गीत वैष्णव जन... को समझने भर से मानवाधिकार का पूरा चार्टर तैयार हो सकता है।



Telegraph, Kolkata

Sunday, 13th October 2019; Page: 4

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Shah flaunts rights record

OUR SPECIAL
CORRESPONDENT

New Delhi: Union home minister Amit Shah on Saturday extended the definition of human rights violation to denial of basic facilities such as toilets, electricity, gas connection and shelter and claimed that the Narendra Modi government had done far more by providing these facilities to people than any other government in the past 70 years.

Addressing the foundation day celebration of the National Human Rights Commission (NHRC), Shah said human rights violations should not only mean police atrocities and custody deaths but also denial of basic facilities to people.

"The schemes by the Narendra Modi-led government to provide gas connection, toilets, houses, and electricity to the poor people started in 2014 for the first time since Independence. These schemes were the biggest effort towards restoring human rights in the country," the home minister said.

Shah said people hurt by terrorism and Naxalism were the biggest victims of human rights violations and the definition of human rights in Indian context should be expanded.

On Jammu and Kashmir, he said: "Forty thousand people have been killed in Kashmir due to terrorism since

1992. Do the families of people who were killed have no human rights? Is that not an attack on their human rights?"

"I believe that people being affected by terrorism and Maoists attacks are also human rights issue and should be looked at. I think the time has come to look at human rights from a new dimension. We have zero-tolerance against extra-judicial deaths, police atrocities but we should also concentrate equally on terrorism and Naxalism as these are the biggest attack against the human rights."

The NHRC is celebrating its 26th foundation day and Shah was the chief guest.

The mandate of the NHRC — set up on October 12, 1993 — is to work for the promotion and protection of human rights and take cognisance of such complaints wherein the actions, inaction and omissions of government functionaries, prima facie or allegedly, cause human rights violation.

It is a recommendatory quasi-judicial body, having powers of a civil court to call for any documents and summon any public authority in a case of human rights violation.

In a case of human rights violation, its recommendations are twofold: relief to the victim and punishment to the guilty, the NHRC said in a statement.



Mail Today, Delhi

Sunday, 13th October 2019; Page: 7

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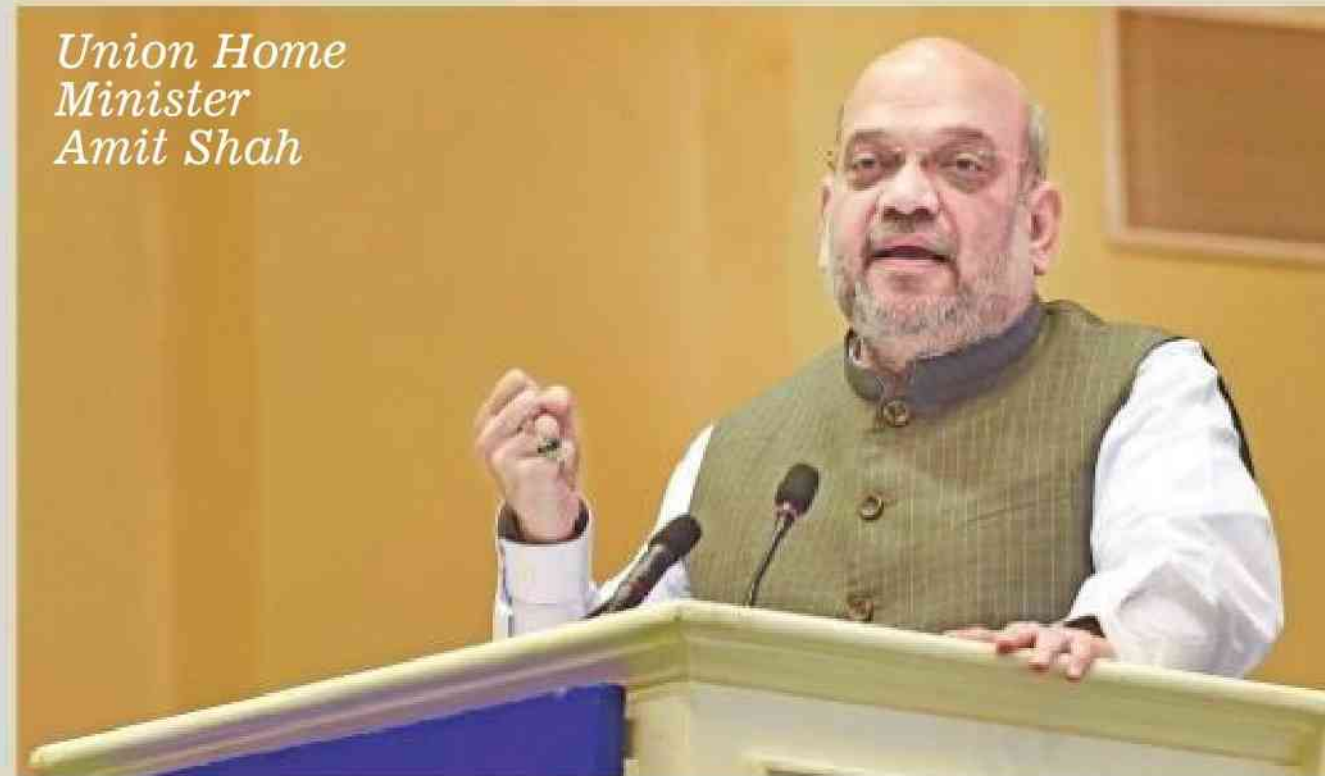
SHAH BATS FOR HUMAN RIGHTS

UNION Home Minister Amit Shah on Saturday said the Central government has zero-tolerance on custodial deaths, extra-judicial deaths, and police atrocities.

Addressing the 26th foundation day celebrations of National Human Rights Commission (NHRC) in Delhi, Shah also praised the Modi government of working extensively to protect the human rights and said it was the first time that a government, from 2014 onwards, worked on the human rights matter.

“The Modi government has worked on various fronts on human rights,” Shah said.

“The government is providing electricity to households, free medical services, and gas connections. Providing



*Union Home Minister
Amit Shah*

toilets is also the human rights of people and the Modi government has done a massive work in the direction to provide these rights to the people,” he said.

Shah said, “Forty thousand civilians have been killed since Independence in Kashmir by militants. Is that not an attack against human rights?” —*Tanushree Pandey*



At NHRC, Shah says don't apply western norms of rights here

EXPRESS NEWS SERVICE

NEW DELHI, OCTOBER 12

HOME MINISTER Amit Shah on Saturday said that India's human rights policy must focus on the rights of civilians killed by militants or Maoists as much as it does on police atrocities and custodial deaths.

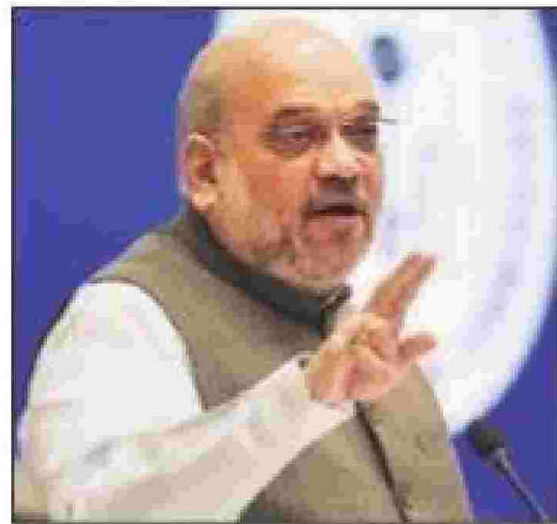
"There is no bigger violation of human rights than those affected by militants in Kashmir or Naxals. We must look at these issues with an Indian outlook," Shah said, while speaking at the 26th foundation day of the National Human Rights Commission (NHRC).

Shah, who was the chief guest at the event, said that western standards of human rights cannot be blindly applied to Indian issues. "Women not having access to toilets and safe methods of cooking is a human rights issue. Modi government has ensured upliftment of millions of individuals from these situations," he said, enumerating the government's efforts at increasing the standard of living.

The Union minister said that under Prime Minister Narendra Modi's leadership, India is moving towards a scenario where there will be no human rights violations.

"India has an inbuilt framework of human rights. Our family values have special protection of women and children, and villages look after the poor believing it to be part of their dharma," he said.

NHRC chairperson and former



Amit Shah at the 14th Annual Convention of the Central Information Commission in New Delhi on Saturday. PTI

Chief Justice of India H L Dattu said that the government has supported the commission in fulfilling its mandate. "The Home Minister's presence is a source of encouragement to NHRC," he said.

Dattu added that the NHRC has fulfilled its mandate by tackling pressing issues related to bonded labour and custodial deaths.

According to the commission, in 2018-19, the backlog of legal cases has significantly reduced, and only cases which were filed after 2017 are currently pending. It said that the NHRC has heard and decided 691 cases and granted compensation worth Rs 25.38 crore.

Dattu credited senior IPS officer Prabhat Singh, Director General (Investigation) of the NHRC who was appointed in January, with bringing down the pendency of cases.

मानवाधिकार को भारतीय संदर्भ में परिभाषित करने की जरूरत : शाह

जागरण ब्यूरो, नई दिल्ली : केंद्रीय गृह मंत्री अमित शाह ने मानवाधिकार को भारतीय संदर्भ में नए सिरे से परिभाषित करने की जरूरत बताई है। राष्ट्रीय मानवाधिकार आयोग के 26वें स्थापना दिवस के अवसर पर गृह मंत्री ने कहा कि मानवाधिकार को पुलिस ज्यादाती और हिरासत में मौत के दायरे तक सीमित नहीं रखा जा सकता है। मूलभूत जरूरतों से जनता को वंचित रखना भी मानवाधिकारों का उल्लंघन है।

महात्मा गांधी को उनकी 150वीं जयंती पर याद करते हुए अमित शाह ने कहा कि उनका भजन 'वैष्णव जन तो तेने कहिए...' के एक-एक वाक्य का भावार्थ हम लोगों के सामने रखेंगे तो इससे बड़ा मानवाधिकार के लिए कोई चार्टर हो ही नहीं सकता। शाह ने कहा कि हमारे देश और समाज में बच्चों और महिलाओं के मानवाधिकार से संबंधित व्यवस्थाएं पहले से ही मौजूद हैं। उन्होंने कहा कि हमारी संस्कृति, हमारा देश, हमारा समाज वर्षों से संकुचित सोच से ऊपर वसुधैव कुटुंबकम की भावना से सोचने वाला देश है। उन्होंने कहा कि

समय की मांग

- आतंकवाद और नक्सलवाद को बताया मानवाधिकार उल्लंघन का सबसे बड़ा कारक
- कहा, भारतीय समाज में मौजूद है बच्चों-महिलाओं के मानवाधिकार की सुरक्षा की व्यवस्था

‘जब आप पूरे विश्व को अपना परिवार समझते हो तो वसुधैव कुटुंबकम के अंदर ही मानवाधिकार का दायित्व समाहित दिखाई पड़ता है।’

अमित शाह के अनुसार मानवाधिकार सिर्फ पुलिस ज्यादाती और हिरासत में मौत तक सीमित नहीं है, बल्कि आम जनता को विकास से वंचित रखना भी मानवाधिकार का उल्लंघन है। उन्होंने कहा कि आजादी के 70 साल तक देश में पांच करोड़ लोगों के पास घर नहीं था, 3.5 करोड़ लोगों के घर में बिजली नहीं थी, 50 करोड़ लोगों के पास स्वास्थ्य सुरक्षा नहीं थी, महिलाओं को शौचालय उपलब्ध नहीं थे। उन्होंने सवाल उठाया कि क्या ये इन लोगों के

मानवाधिकार का हनन नहीं है। शाह ने कहा कि हमारी सरकार ने करोड़ों लोगों तक इन सुविधाओं को पहुंचाकर एक अलग प्रकार से मानवाधिकार के लिए लड़ाई लड़ी है और सफलता भी प्राप्त की है।

अमित शाह ने पुलिस ज्यादाती और हिरासत में मौत के प्रति जीरो टालरेंस की नीति का समर्थन करते हुए आतंकवाद और नक्सलवाद को मानवाधिकार के हनन का सबसे बड़ा कारक बताया। उन्होंने कहा कि कश्मीर में आतंकवाद की भेंट चढ़ गए करीब 40,000 से ज्यादा लोग के परिवार के मानवाधिकार की भी चिंता करनी होगी। इस अवसर पर राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष जस्टिस एचएल दत्त ने पिछले 26 सालों में आयोग की उपलब्धियां और आम जनता तक पहुंचने के लिए हाल में उठाए गए कदमों की जानकारी दी। जस्टिस दत्त ने बताया कि आयोग के नए कदमों से लंबित मामलों में भारी कमी आई है और 99 फीसद मामलों में सरकारों ने आयोग के निर्देशों का पालन किया है।

‘हमारी सरकार ने प्राथमिकता देते हुए ठोस काम किए’ मोदी सरकार ने 70 करोड़ लोगों को दिलाया उनका हक : शाह

सरकार मानवाधिकार की रक्षा के लिए ठोस काम कर रही कायदे-कानून से ऊपर उठकर देखना होगा मानवाधिकार

नई दिल्ली, (पंजाब केसरी): मोदी सरकार ने पिछले पांच साल के कार्यकाल में 70 करोड़ लोगों को उनका हक (मानवाधिकार) दिलाया है। यह कहना है केंद्रीय गृहमंत्री अमित शाह का। शनिवार को राष्ट्रीय मानव अधिकार आयोग के 26वें स्थापना दिवस के अवसर पर उन्होंने कहा कि देश में पांच करोड़ लोग बिना घर के रह रहे थे, तीन करोड़ लोगों तक बिजली नहीं पहुंची थी, 15 करोड़ लोग धुएँ के साथ खाना पकाने के लिए मजबूर थे, 50 करोड़ लोगों के पास बेहतर स्वास्थ्य सेवाएं नहीं थी, 10 करोड़ लोगों के पास शौचालय नहीं नहीं था।

यह सब उनके हक (मानवाधिकार) ही हैं जिन्हें मोदी सरकार ने अपने पहले कार्यकाल में दिया। यहीं नहीं देश में 115 ऐसे जिले थे जिनमें बेसिक सुविधाएं भी उपलब्ध नहीं थी। हमारी सरकार ने उन्हें प्राथमिकता देते हुए ठोस काम किए। आतंकवाद, नक्सलवाद के खिलाफ ठोस काम किया जा रहा है। कश्मीर में आतंकवाद के कारण ही 40 हजार लोगों को जान गंवानी पड़ी।

सरकार इन सबके हक (मानवाधिकार) की रक्षा के लिए ठोस काम कर रही है। उन्होंने कहा कि मानव अधिकार के मामले में भारत और विश्व की मान्यताएं एवं परिस्थितियां बहुत भिन्न



फोटो: श्रीकांत सिंह

मानवाधिकार मामले में सबसे ऊपर होगा भारत

अमित शाह ने कहा कि भारत अपनी परंपरा के आधार पर उनके हक को लागू कर विश्व रैंक में पहले स्थान पर आ सकता है। उन्होंने कहा कि कायदे-कानून की परिधि से ऊपर उठकर, विभिन्न क्षेत्रों में स्वतः ही जो लोग अपना दायित्व समझ कर मानव अधिकार का रक्षण कर रहे हैं, उन्हें एक प्रक्रिया के साथ जोड़ना जरूरी है। ऐसे लोगों को मंच प्रदान करने का दायित्व मानव अधिकार आयोग का है।

हैं। विश्व के मानव अधिकार मानकों पर भारत का आकलन करना सही नहीं होगा।

भारत की सामाजिक संरचना एवं पारिवारिक व्यवस्था में मानव अधिकार

की रक्षा समाहित हैं, चाहे वे बच्चों के हों, महिलाओं के हों या पिछड़ी वर्ग के लोगों के हों। किसी भी गांव या शहर में देखें तो बिना किसी कानून की आवश्यकता के

जरूरत के आधार पर करेंगे बदलाव

अमित शाह ने कहा कि भारत के संविधान में मानव अधिकारों की रक्षा समाहित है और सरकार इसे सुनिश्चित करने के लिए कटिबद्ध है। जिस प्रकार भारत के संविधान और उसके निर्माताओं की चर्चाओं में मानव अधिकारों की रक्षा को महत्व दिया और इसके लिए व्यवस्था को स्थापित की गई है। ऐसा किसी और देश के संविधान में नहीं पाया जाता। संसद द्वारा किए गए मानव अधिकार अधिनियम में संशोधन का हवाला देते हुए कहा कि अब भारत का मानव अधिकार कानून पहले से कहीं अधिक समावेशी बन गया है। उन्होंने कहा कि जरूरत के आधार और सुझाव के आधार पर बदलाव किया जा सकता है।

आज भी प्रासंगिक हैं गांधी

अमित शाह ने कहा कि हम महात्मा गांधी जी की 150वीं जयंती वर्ष मना रहे हैं। गांधीजी के सिद्धांत आज भी शाश्वत और प्रासंगिक हैं, जिन्हें विश्व के सामने रखा जाना बहुत आवश्यक है। उनके भजन 'वैष्णव जन तो तेने कहिये, पीड़ पराई जाने रे' का उल्लेख करते हुए श्री शाह ने कहा कि आज भी वैश्विक स्तर किसी भी मानव अधिकार के चार्टर से ऊपर है।

मानव अधिकारों की रक्षा करने की संरचना और संस्थाएं स्थापित मिलेंगी। मंच पर आयोग के अध्यक्ष, पूर्व न्यायाधीश एच एल दत्त भी उपस्थित रहे।



Deccan Herald, Bengaluru

Sunday, 13th October 2019; Page: 11

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'Terrorism, Maoism biggest threat to human rights'

► NEW DELHI, DHNS: Asserting that there should be zero tolerance towards custodial deaths and extra-judicial killings, Union Home Minister Amit Shah on Saturday called for the protection of human rights of the victims of terrorism and Maoism, even as he asked NGOs to look at issues with a different lens.

Shah said that terrorism and Maoism are among the biggest threats to human rights and thousands of families have fallen victims to these. Addressing the 26th foundation day celebrations of National Human Rights Commission, he told the Commission and other institutions involved in the field of human rights to rise above the confines of law and take the protection of human rights as a sacred ethical duty.

"I appeal to the NGOs to see the issue with a different perspective. There is a need to infuse Indian ethos, our cultural values," he said.



At NHRC, Shah says don't apply western norms of rights here

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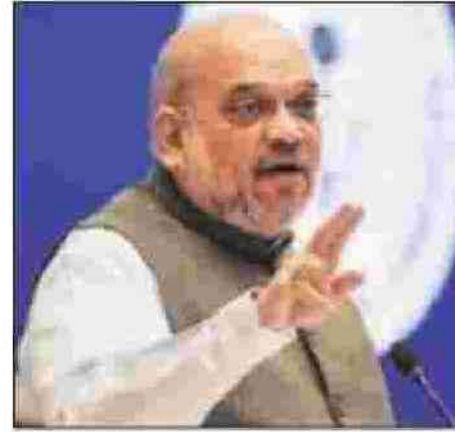
"There is no bigger violation of human rights than those affected by militants in Kashmir or Naxals. We must look at these issues with an Indian outlook," Shah said, while speaking at the 26th foundation day of the National Human Rights Commission (NHRC).

Shah, who was the chief guest at the event, said that western standards of human rights cannot be blindly applied to Indian issues. "Women not having access to toilets and safe methods of cooking is a human rights issue. Modi government has ensured upliftment of millions of individuals from these situations," he said, enumerating the government's efforts at increasing the standard of living.

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